

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3637  
ANSWERED ON:24.08.2011  
GOM RECOMMENDATIONS TO TACKLE CORRUPTION  
Ram Shri Purnmasi

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Group of Ministers (GoM) on tackling corruption has submitted its recommendations to tackle corruption and improve transparency;
- (b) if so, the details thereof;
- (c) whether the Government has accepted the recommendations made by the said GoM in its first report;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor; and
- (f) the time by which the final report is likely to be submitted by the GoM?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a) to (e): The Group of Ministers (GoM) has not submitted its final report. However, it has submitted its first report to the Government which is under examination. Some of the major recommendations made by the GoM in its first report are as under:-
- (i) The Departments/ Ministries should primarily use serving officers as IOs & POs and in important cases, they may request CVC to appoint their CDI as IO.
  - (ii) Consultation with UPSC should continue while second stage consultation with CVC may be dispensed with. However, in those cases where consultation with UPSC is not required, the second stage consultation with CVC should continue.
  - (iii) The major penalty of compulsory retirement should be modified so as to provide for a reduction in pension upto 33%. Mere superannuation of an officer should not be a ground for dropping proceedings for minor penalty. A cut in pension up to 20% should be imposed in this type of minor penalty. Rule 9 of CCS (Pension) Rules, 1972 and other similar applicable rules be amended accordingly.
  - (iv) In all cases where the Investigating Agency has requested sanction for prosecution and also submitted a draft charge sheet and related documents along with the request, it will be mandatory for the competent authority to take a decision within a period of 3 months from receipt of request, and pass a Speaking Order, giving reasons for its decision.
  - (v) Old cases of CBI, pending for more than ten years may be reviewed by Committee headed by a retired Judge of the Supreme Court.
  - (vi) Wherever Ministers have discretion in discharging their official function, e.g. for making nomination to various bodies, suitable guidelines should be formulated by the Ministries and be placed in public domain.
- (f): The GoM was initially given time of 60 days to submit its recommendation. However, this time limit has been extended from time to time.